

the State Medical Acts about periodical registration, the I.M.R. does not depict the true picture. The Council has recommended suitable amendment to the I.M.C. Act, 1956, which are under consideration.

Use of Plasticizer in manufacture of concrete sleepers

1147. SHRI SURESH PACHOURI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration for using 'Plasticizer' to decrease cement consumption in the manufacture of concrete sleepers; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir. There is no proposal under consideration at present for using 'Plasticizer' in the manufacture of concrete sleepers.

(b) Does not arise.

Take over of Regional Colleges of Engineering

1148. SHRI SUBAS MOHANTY: Will the Minister of EDUCATION be pleased to state:

(a) whether there is any proposal under Government's consideration to take-over Regional Colleges of Engineering in different States;

(b) if not, what are the reasons therefor; and

(c) whether Government are aware that due to dual administration of both the Central and the State Governments, the standard of Regional Engineering Colleges is deteriorating?

THE MINISTER OF EDUCATION (SHRI K. C. PANT): (a) and (b) There is no proposal to take-over the Regional Engineering Colleges.

(c) No such deterioration has been brought to our notice.

Discrimination between Railway Class II officers

1149. SHRIMATI MAIMOONA SULTAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the report published in the Patriot of 23rd February, 1985 under the caption 'Railway Class II officers alleged discrimination';

(b) whether it is a fact that the post of Assistant officers carries two different scales for direct recruits and promotees viz. Rs. 700—1300 and Rs. 650—1200 respectively;

(c) if so, what are the reasons therefor; and

(d) whether Government propose to do away with this distinction?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b) Yes, Sir.

(c) The allotment of a lower scale to Assistant Officer Class II is based on the specific recommendations of the Third Pay Commission contained in Chapter 13, Vol. I of their Report. The higher scale has been allotted to Junior Scale Class I to attract candidates of the right calibre. For a Class I Officer the Junior Scale post is essentially for undergoing in service training and for acquiring experience to enable him to occupy higher posts in the cadre.

(d) This is a matter to be examined by the 4th Pay Commission.